four holes has been drilled, but so far no lignite has been encountered in the holes. However, the drilling work of the Geological Survey of India will be continued during the field season 1957-08.

(b) and (c). The questions do not arise.

### ENQUIRY REGARDING SHARES OP TISCO AND HISCO

1401. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to state:

- (a) whether any enquiry was made regarding the shares of Tata Iron and Steel Co., and of Indian Iron and Steel Co., on the eve of introduction of Finance Bills Nos. 2 and 3 in the Fourteenth Session of the Lok Sabha;
- (b) if so, what was the reason for conducting the enquiry; and
- (c) whether any share brokers or individuals made large profits out of share transactions of these companies?

THE MINISTER OP FINANCE (SHRI T. T. KRISHNAMACHARI): (a) to (c). A statement is appended.

#### STATEMENT

A suggestion of leakage of the taxation proposals contained in the Finance Nos. (2) and (3) Bill?, 1956 appeared in the "Capital" of the 6th December, 1956, in which it was vaguely alleged that certain large operators were able get wind of what was in store before they were actually announced in Parliament and so were able their fellow gamblers of relieve considerable sums of money. Later, certain allegations were made by hon. Members of this as well as the other House, wherein it was stated that there was heavy selling of Tatas and Indian Iron on 30th of November, 1956 shares which could be attributed only to the leakage of the taxation proposals contained in the Bills in question.

Enquiries made immediately showed that If there was any heavy selling of

shares on the 30th November, 1956, it would be attributed only to the excitement amongst the operators in tha stock markets following the news which reached them on the teleprinter at about 1-30 P.M. on that day that the Finance Minister was going to make a statement later in the evening that day.

So far as the Indian Iron shares were concerned, there was another special reason which was the news of Ihe circumstances that necessitated the adjournment of the annual general meeting of the Indian Iron and Steel Co. to 7th December, 1956, in token of the shareholders' protest against the limitation imposed on the dividend on the ordinary shares which renewed the selling pressure in the share scrip. Confidential enquiries made later went only to confirm the circumstances mentioned above.

In this connection, the names of certain brokers who were alleged to have indulged in the transactions were mentioned. The transactions of most of these brokers were checked up. To the extent that the enquiries were completed, Government have no reason to believe that any transactions took place in Indian Irons by these brokers which were of a character that was induced by previous information acquired by them of the tax proposals; nor were the profits made by them anything substantial in relation to the normal operations by these brokers.

## TRAINING GIVEN TO POLLING PERSONNEL

- 1402. SHRI M. VALIULLA: Will the Minister of LAW be pleased to slate:
- (a) whether all the Polling Officer\* and their assistants were given any practical training in election work before the Second General Elections took place; and
- (b) if the answer to part (a) above be in the negative; how many did not get the training?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) Detailed and exhaustive

Instructions for arranging polling rehearsals at suitable centres were issued to State Governments by the Election Commission. Films instructing how to open, close, seal and handle the various types of ballot boxes were also prepared and exhibited all ov<r the country for the benefit of polling personnel. The State Govenments arranged several election rehea'sals at different centres to give practical training to the election personnel. It ls however, possible that a few of the polling personnel might not have received such training.

(b) The number of persons who did not receive training is not known.

### COMPENSATORY ALLOWANCE TC CENTRAL GOVERNMENT SERVANTS

1403. Sнні М. VALIULLA: the Minister of FINANCE be pleased to state whether the compensatory allowance which is at present admissible to Central Government servants in Assam, is also given to the Central Government employees in any other parts of India and if so, where?

THE MINISTER or FINANCE (SHRI T. T. KRISHNAMACHARI): A statement is laid on the Table ot the House. [See Appendix XVIII, Annexure No. ISI.]

## SHIPPING SERVICE TO ANDAMANS

1404. SHRI M. VALIULLA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the frequency of shipping service between the Mainland and the Andamans;
- (b) how many passenger; were carried by that service in each trip made in the first quarter of 1957; and
- (c) whether the service is earning ■ny profits?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) The vessel M. V. "Nicobar\* which

is plying on this service is scheduled to make eighteen trips in a year i.e. twelve from Calcutta and six from-. Madras.

#### (b) From Calcutta—

1st trip 226 passengers 2nd trip 278 passengers 3rd trip 255 passengers

From Madras-

One trip 249 passengers

Information regarding number passengers on the trips from Andamans to the Mainland is being collected and will be laid on the Table of the House when received.

(c) No. Sir.

# DIFFERENCE IN THE PAY SCALES OF CLASS IV EMPLOYEES IN VARIOUS MINISTRIES AND DEPARTMENTS

1405. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased jto state:

- (a) whether there is any difference in the pay scales of Class IV employees of the Central Government employed in different Ministries or in different --tDepartments of the same Ministry; and
  - (b) if so, the reason for such difference?

THE MINISTER OF FINANCE (SHRr T. T. KRISHNAMACHARI): (a) There are differences in pay scales between the various categories of Class IV employees in the Ministries and Departments of the Central Government, e.g. peons, jamadars, daftries, record sorters, gestetner operators, skilled, semi-skilled and unskilled workers in industrial undertakings under the different Ministries.

(b) The differences in pay scales arise from differences in the nature of the duties and responsibilities;